

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

EA No. 11/2023

In

Original Application No. 89/2021

In the matter of:

Varun

...Applicant

Versus

Govt. of NCT of Delhi & Ors

...Respondents

NDOH- 17.07.2026

INDEX

S. No.	Contents	Page No.
1.	ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF DPCC.	1-4
2.	ANNEXURE -1: Copy of the office order dated 03.06.2025 issued by DPCC.	5-6
3.	ANNEXURE -2: Copy of the letter dated 02.06.2026 issued to DJB & DM-Central.	7-8
4.	ANNEXURE-3 (Colly): Copy of the amended orders dated 02.07.2026 issued by DPCC.	9-28
5.	ANNEXURE-4: Copy of the letter dated 02.07.2026 issued to DJB & DM-Central.	29-30

Filed by:

Place: New Delhi

Dated: 10.07.2026
Committee


Delhi Pollution Control

①

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

EA No. 11/2023

In

Original Application No. 89/2021

In the matter of:

Varun

...Applicant

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Govt. of NCT of Delhi & Ors

...Respondents

**ADDITIONAL ACTION TAKEN REPORT ON BEHALF OF DELHI
POLLUTION CONTROL COMMITTEE.**

I, Dr. Siddhartha Gautam, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That the present Additional Action Taken Report is being filed in continuation of the Action Taken Report(s) filed before this Hon'ble Tribunal in the present proceedings, wherein DPCC had informed this Hon'ble Tribunal regarding the action taken pursuant to the data supplied by Delhi Jal Board (DJB) and the consequential assessment of Environmental Compensation (EC) against the defaulting Hotels/Guest Houses situated in Paharganj and Karol Bagh areas.



3. That the Office Order dated 03.06.2025 issued by DPCC clearly outlined the procedure for action required to be taken uniformly to impose, levy and recover Environmental Compensation. Copy of the office order dated 03.06.2025 is enclosed herewith as ANNEXURE-1.
4. That it is respectfully submitted that vide letter dated 19.12.2025, Delhi Jal Board (DJB) provided the details to DPCC. The said details includes number of rooms of Hotels/Guest Houses, average groundwater consumption per room and the period of violation for assessment of Environmental Compensation as per CPCB methodology. On the basis of the said data, DPCC assessed Environmental Compensation and initiated action in accordance with the provisions of the Standard Operating Procedure issued vide Office Order dated 03.06.2025. **In the ATR of DPCC dated 04.02.2026 it was submitted to this Hon'ble Tribunal that qua 441 units revised EDC order has been issued and qua 96 units show cause notice for imposition of EDC has been issued.**
5. That after filing of the earlier Action Taken Report dated 04.02.2026 (which is part of record at page number 1641-1678), following further action has been undertaken by Delhi Pollution Control Committee (DPCC):



(a) That, during scrutiny of the records and inspection findings with respect to 96 units (to whom SCN were issued on 06.01.2026), certain discrepancies requiring rectification were noticed. Accordingly, letter was issued to Delhi Jal Board and Revenue Department with a request to verify present status of the existence

(13)

of borewell in all 96 Hotels/ Guest Houses. Copy of the letter dated 02.06.2026 is enclosed herewith as ANNEXURE-2.

(b) The 10 units against whom EDC orders were issued on the basis of assessment data provided by DJB, have represented that the data on the basis of which EDC was calculated is not correct. The submissions of the unit were cross checked and observed contentions were tenable. Therefore, amended order were issued qua following 10 units on 02.07.2026:

- (i) M/s Pink Palace
- (ii) M/s Star View
- (iii) M/s Star Palace
- (iv) M/s Uppal International
- (v) M/s R.S International
- (vi) M/s Rest Point
- (vii) M/s Relax International
- (viii) M/s Neel Gagan Inn
- (ix) M/s Vardhaman Hotel
- (x) M/s Scot Guest House

Copy of the amended orders dated 02.07.2026 are collectively enclosed herewith as ANNEXURE-3(Colly).

(c) That in 425 Hotels/Guest Houses first reminder notices have been issued to deposit of Environmental Compensation on 02.06.2026 and 05.06.2026.

(d) It is relevant to mention here that M/s Royal Inn has approached to the Hon'ble High Court of Delhi challenging the DPCC order for imposition of EDC in W.P.(C) No. 2063/2026. That pursuant to the directions of the Hon'ble High Court, personal hearing was granted to the unit and a re-inspection was carried out, during which the



borewell was found to be cemented and the unit claimed that it had not been used for the last twelve years. Accordingly, DPCC has requested the Delhi Jal Board and the Revenue Department to verify the existence and usage of the borewell as well as the water consumption during the relevant period so that appropriate action may be taken on the basis of the authenticated report. Copy of the letter dated 02.07.2026 is enclosed herewith as ANNEXURE-4.

(e) Seven (07) units have deposited the Environmental Compensation as levied on the basis of assessment data, provided by Delhi Jal Board (DJB).

6. That DPCC is continuously monitoring compliance by all defaulting units and shall proceed with further reminders and recovery proceedings strictly in accordance with the Office Order dated 03.06.2025, wherever Environmental Compensation remains unpaid.

7. It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly take the present Additional Action Taken Report on record.

Santans
DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by Delhi Pollution Control Committee and nothing material has been concealed therefrom.

11.0 JUL 2026

Verified at New Delhi on this 10 day of July, 2026.

ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF NCT OF DELHI

Santans
DEPONENT



11.0 JUL 2026

(5)

Delhi Pollution Control Committee
Department of Environment
(Govt. of NCT of Delhi)
3rd Floor, Block-I, DMRC IT Park Building
Shastri Park, Delhi-110053

F.No. DPCC/RDPC/SCN-App/2024-25/88-93

Dated: 03/06/2025

OFFICE ORDER

In order to streamline the procedure for action to impose & recover/realise Environmental Compensation (EC) following Standard Operating Procedure (SOP) be adhered to:

Notices for Environmental Compensation:

1. All the Show Cause Notices for imposition of Environmental Compensation shall be issued with the approval of Member Secretary, DPCC.
2. The order for imposition of Environmental Compensation shall be issued with the approval of Chairman DPCC.
3. Following steps be followed:
 - i. SCN for EC shall be put up within 5 working days by the concerned Engineer after carrying inspection.
 - ii. SCN will be issued through Speed Post as well as email (if available). In case unit is not registered with DPCC then the SCN will also be uploaded on DPCC website.
 - iii. Timeline for submission of response to Show Cause Notice by the violator will be 15 days from the date of service of the notice.
 - iv. The file has to be submitted for follow up action between 21 and 30 days w.e.f. date of issue of Show Cause Notice along with response received or with proof of delivery in case of non-receipt of response.
 - v. Timeline for issue of order imposing Environmental Compensation: 60 days from the date of service of the SCN.
 - vi. The EC order shall be sent through speed post as well as through email of the unit, if available. In case unit is not registered with DPCC, order be sent through speed post and uploaded on DPCC website. 15 days time shall be given to the violator/unit to deposit the EC.
 - vii. Information about SCNs and EC orders shall be updated on Google Spreadsheet which has been developed immediately after taking actions.

(6)

viii. In case the imposed EC is not deposited by the unit within 15 days, **reminders** are to be issued through all modes as indicated at ii and vi above as per the time lines given as under:

- First reminder between 21 and 30 days giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.
- Second reminder between 21 and 30 days after first reminder giving further 15 days with the approval of Cell/Branch Incharge, if the EC is not deposited by the violator within time.
- Concerned JEE and AEE are responsible for issuance of necessary reminders within the timelines specified above.

ix. In case the EC is not realised in spite of above actions, after expiry of 90 days from the date of issue of order imposing EC, recovery letter shall be issued to the concerned SDM with the approval of MS, DPCC.

x. Reminder wrt recovery of EC amount from all the units/entities in a sub-division shall be sent to SDM once in 45 days with a copy to the concerned DM and Divisional Commissioner. Such reminders be sent with the approval of the Cell/Branch Incharge, through a dedicated Dealing Assistant deputed in each Cell/Branch.

The above SOP will supersede all the office orders with regard to procedure for action to impose & recover/realise Environmental Compensation.

This issues with the approval of Chairman, DPCC

Digitally signed by
K S Jayachandran
(Dr. K. S. Jayachandran)
Date: 31-05-2025
Member Secretary
12:52:52

Copy for information/requisite compliance to:

- 1) All Additional Directors of DPCC
- 2) All SEEs/Cell In-Charges of DPCC
- 3) In-Charge Legal Cell, DPCC
- 4) All EEs/AEEs/JEEs of DPCC
- 5) PPS to Chairman DPCC for kind information of the Chairman
- 6) IT Cell to upload the copy of this SoP on the website of DPCC

1922

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-I, DELHI IT PARK, SHASTRI PARK, DELHI -110053 Visit us at : http://dpcc.delhi.gov.in Email- newcmclcentral@gmail.com	NGT Matter By Speed Post
	F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/409-415	

Dated: 2/6/2026

To,

1. The CEO, DJB (HQ) Varunalaya,
Phase-II, Jhandewalan, Karol Bagh,
New Delhi - 110005.
2. The District Magistrate (Central),
Ground Floor, Talkatora Annexee Building,
New Delhi - 110001.

Subject: EA No. 11/2023 in OA No. 89/2021 titled as "Varun vs GNCTD & Ors"

Reference: DJB Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025

Sir,

This refers to the E-Mail dated 03.01.2026 received from your good office referring DJB Letter No. DJB/EE(Civil)-15/2025/473 dated 19.12.2025 along with a list of 555 Hotels/Guest houses and number of rooms in each Hotel in Paharganj Area extracting ground water illegally along with the average water consumption per day per room (0.065 m³/day) and No. of violation period (11 years). In the said list, duplicate entry wrt 19 Hotels/Guests observed which makes the list of 536 Hotels/Guest Houses effectively. Accordingly DJB has levied charges for ground water usage.

In compliance of Minutes of Meeting dated 15.05.2023 of the Joint Committee constituted in the subject matter, inspection of 536 Hotels/Guest Houses was conducted by officials of DJB and DPCC. During inspection, 441 Hotels/Guest houses found extracting ground water through illegal borewells. In absence of crucial details required for actual calculation of EC as per CPCB methodology, DPCC imposed lump sum interim EC on these 441 Hotels/Guest Houses.

DJB vide its letter dated 19.12.2025 has provided the list of 536 Hotel/Guest Houses reportedly extracting ground water illegally including crucial details required to assess EC as per CPCB formula. Therefore, the Competent Authority in DPCC has decided to levy the EC on these 536 Hotels/Guest Houses as per methodology devised by CPCB considering the ground water consumption and violation period (11 Years) as assessed by DJB.

In compliance of the Hon'ble NGT directions, a joint inspection drive conducted by officials of DJB & DPCC during the period from July-2023 to September-2023. As per joint inspection drive 536 units were inspected. Out of 536 units, 96 units were observed for not extracting groundwater illegally. Further, it is resubmitted that 96 hotels (list enclosed in

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2221011/2026/CMC 1 DPCC

Annexure-I) were issued SCN on the basis of assessment records submitted by DJB vide its letter dated 19.12.2025.

Therefore, DJB and the Revenue Department (being Competent Authority/Authorized officer as per Gazette Notification dated 18.05.2010) is requested to verify the present status of extraction/usage of ground water/existence of borewell of the aforesaid 96 Hotels/Guest Houses and submit the report as early as possible so that further action w.r.t. imposition of Environmental Compensation (EC) could be confirmed.

You are requested to expedite the matter as report is to be filed before Hon'ble NGT before NDOH: 17.07.2026

This issues with the approval of the competent authority, DPCC.

Encl: as above

S. Gautam
Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Senior Environmental Engineer
Delhi Pollution Control Committee
Ind Floor, Vikas C, Connaught
Upper Ring Road, New Delhi - 110054

Copy to:

1. The Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
2. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055
3. The Member (Water), Varunalaya Ph-II, Jhandewalan, Delhi - 11005 Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
4. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
5. Master File, CMC-I



F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ 3922-29 Dated: 02/07/2026

CORRIGENDUM

To,

M/s PINK PALACE
8147-8168/6, A.K. Road
Pahar Ganj, Central District
New Delhi:-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7528-7531

And whereas, based on DJB assessment report **Letter No. DJB/EE (Civil)-15/2025/473** dated **19.12.2025** reportedly you have 22 rooms and DPCC has issued order for confirmation of EC of **Rs. 359316/- (Three Lakh Fifty Nine Thousand Three Hundred Sixteen only)** vide F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7528-7531 dated **06.01.2026** in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 16 rooms instead of 22 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on **09.06.2026** and number of rooms found to be 14 rooms and same number of rooms were also observed during the joint inspections conducted on **26.08.2023** during the period from **July 2023 to September 2023**.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on **26.08.2023** during the period from **July 2023 to September 2023** & on re-inspection by DPCC official dated **09.06.2026**

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on **26.08.2023** during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated **09.06.2026**. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on **26.08.2023** during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated **09.06.2026**, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. $[0.065 \times 14 \times 4015 \times 80]$ – [Rs. 1 lakh (already paid as interim EC)] = **Rs. 1,92,292/-**
(One Lakh Ninety Two Thousand Two Hundred Ninety Two only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/7528-7531 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of **Rs. 1,92,292/- (One Lakh Ninety Two Thousand Two Hundred Ninety Two only)** in the form of DD in favour of "*Delhi Pollution Control Committee*" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi – 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of **Rs. 1,92,292/- (One Lakh Ninety Two Thousand Two Hundred Ninety Two only)**, as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



1926
 DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 3rd FLOOR, BLOCK-I, DELHI IT PARK, SHASTRI PARK, DELHI - 110053
 Visit us at : <http://dpcc.delhi.gov.in>
 Email- newcmclcentral@gmail.com



F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ 3930-37

Dated: 02/07/2026

CORRIGENDUM

To,

**M/s STAR VIEW
 5136/1 Main Bazar,
 Pahar Ganj Central District
 New Delhi:-110055**

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7572 - 7575

And whereas, based on DJB assessment report **Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025** reportedly you have 30 rooms and DPCC has issued order for confirmation of EC of **Rs. 526340/- (Five Lakh Twenty Six Thousand Three Hundred Forty only)** vide **F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7572 - 7575 dated 06.01.2026** in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 15 rooms instead of 30 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on **10.06.2026** and number of rooms found to be 15 rooms and same number of rooms were also observed during the joint inspections conducted on 23.08.2023 during the period from **July 2023 to September 2023**.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 23.08.2023 during the period from **July 2023 to September 2023** & on re-inspection by DPCC official dated **10.06.2026**

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 23.08.2023 during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated **10.06.2026**. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 23.08.2023 during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated 10.06.2026, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. $[0.065 \times 15 \times 4015 \times 80] - [\text{Rs. 1 lakh (already paid as interim EC)}] = \text{Rs. 2,13,170/-}$
(Two Lakh Thirteen Thousand One Hundred Seventy only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/7572 – 7575 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of **Rs. 2,13,170/- (Two Lakh Thirteen Thousand One Hundred Seventy only)** in the form of DD in favour of "**Delhi Pollution Control Committee**" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi – 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of **Rs. 2,13,170/- (Two Lakh Thirteen Thousand One Hundred Seventy only)**, as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



13

F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ 3938-45

Dated: 02/07/2026

CORRIGENDUM

To,

M/s STAR PALACE
4590, Main Bazar,
Pahar Ganj Central District
New Delhi:-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7576-7579

And whereas, based on DJB assessment report **Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025** reportedly you have 48 rooms and DPCC has issued order for confirmation of EC of **Rs. 902144/- (Nine Lakh Two Thousand One Hundred Forty Four only)** vide **F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7576-7579 dated 06.01.2026** in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 31 rooms instead of 48 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on **10.06.2026** and number of rooms found to be 31 rooms and same number of rooms were also observed during the joint inspections conducted on 02.09.2023 during the period from **July 2023 to September 2023**.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 02.09.2023 during the period from **July 2023 to September 2023** & on re-inspection by DPCC official dated **10.06.2026**

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 02.09.2023 during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated **10.06.2026**. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 02.09.2023 during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated 10.06.2026, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. [0.065 x 31 x 4015 x 80] – [Rs. 1 lakh (already paid as interim EC)] = **Rs. 5,47,218/-**
(Five Lakh Forty Seven Thousand Two Hundred Eighteen only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/7576-7579 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of **Rs. 5,47,218/- (Five Lakh Forty Seven Thousand Two Hundred Eighteen only)** in the form of DD in favour of "**Delhi Pollution Control Committee**" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi – 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of **Rs. 5,47,218/- (Five Lakh Forty Seven Thousand Two Hundred Eighteen only)**, as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



1930
DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 3rd FLOOR, BLOCK-I, DELHI IT PARK, SHASTRI PARK, DELHI -110053
 Visit us at : <http://dpcc.delhi.gov.in>
 Email- newcmclcentral@gmail.com



F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ **3746-53** Dated: **02/07/2026**

CORRIGENDUM

To,

M/s UPPAL INTERNATIONAL
Plot No. 28, 7884, A.K. Road
Pahar Ganj, Central District
New Delhi:-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7884-7887

And whereas, based on DJB assessment report **Letter No. DJB/EE (Civil)-15/2025/473** dated **19.12.2025** reportedly you have 32 rooms and DPCC has issued order for confirmation of EC of **Rs. 568096/- (Five Lakh Sixty Eight Thousand Ninety Six only)** vide **F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/7884-7887** dated **06.01.2026** in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 23 rooms instead of 32 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on **09.06.2026** and number of rooms found to be 23 rooms and same number of rooms were also observed during the joint inspections conducted on **21.08.2023** during the period from **July 2023 to September 2023**.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on **21.08.2023** during the period from **July 2023 to September 2023** & on re-inspection by DPCC official dated **09.06.2026**

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on **21.08.2023** during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated **09.06.2026**. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on **21.08.2023** during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated **09.06.2026**, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. [0.065 x 23 x 4015 x 80] – [Rs. 1 lakh (already paid as interim EC)] = Rs. 3,80,194/-
(Three Lakh Eighty Thousand One Hundred Ninety Four only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/7884-7887 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of Rs. 3,80,194/- (Three Lakh Eighty Thousand One Hundred Ninety Four only) in the form of DD in favour of "**Delhi Pollution Control Committee**" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi – 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of Rs. 3,80,194/- (Three Lakh Eighty Thousand One Hundred Ninety Four only), as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



17

F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ 3954-61

Dated: 02/07/2026

CORRIGENDUM

To,

M/s R.S. INTERNATIONAL
24-A/7880, A.K. Road,
Pahar Ganj, Central District,
New Delhi:- 110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8024-8027

And whereas, based on DJB assessment report Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025 reportedly you have 24 rooms and DPCC has issued order for confirmation of EC of Rs. 401072/- (Four lakh One Thousand Seventy Two only) vide F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8024-8027 dated 06.01.2026 in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 20 rooms instead of 24 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on 09.06.2026 and number of rooms found to be 20 rooms and same number of rooms were also observed during the joint inspections conducted on 21.08.2023 during the period from July 2023 to September 2023.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 21.08.2023 during the period from July 2023 to September 2023 & on re-inspection by DPCC official dated 09.06.2026

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 21.08.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 21.08.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. $[0.065 \times 20 \times 4015 \times 80] - [\text{Rs. 1 lakh (already paid as interim EC)}] = \text{Rs. 3,17,560 /-}$
(Three Lakh Seventeen Thousand Five Hundred Sixty only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/8024-8027 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of Rs. 3,17,560 /- (Three Lakh Seventeen Thousand Five Hundred Sixty only) in the form of DD in favour of "*Delhi Pollution Control Committee*" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi – 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of Rs. 3,17,560 /- (Three Lakh Seventeen Thousand Five Hundred Sixty only), as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I

CORRIGENDUM

To,

M/s REST POINT
 7923, A.K. Road,
 Pahar Ganj, Central District,
 New Delhi:-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8276-8279

And whereas, based on DJB assessment report **Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025** reportedly you have 22 rooms and DPCC has issued order for confirmation of EC of **Rs. 359316/- (Three Lakh Fifty Nine Thousand Three Hundred Sixteen only)** vide F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8276-8279 dated 06.01.2026 in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 10 rooms instead of 22 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on **09.06.2026** and number of rooms found to be 10 rooms and same number of rooms were also observed during the joint inspections conducted on 22.08.2023 during the period from **July 2023 to September 2023**.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 22.08.2023 during the period from **July 2023 to September 2023** & on re-inspection by DPCC official dated **09.06.2026**

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 22.08.2023 during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated **09.06.2026**. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 22.08.2023 during the period from **July 2023 to September 2023** & re-inspection by DPCC official dated 09.06.2026, according to CPCB methodology for EC calculations, following is emerged:

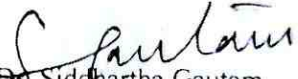
EC_{GW} of Rs. [0.065 x 10 x 4015 x 80] - [Rs. 1 lakh (already paid as interim EC)] = Rs. 1,08,780/-
(One Lakh Eight Thousand Seven Hundred Eighty only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/8276-8279 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of Rs. 1,08,780/- (One Lakh Eight Thousand Seven Hundred Eighty only) in the form of DD in favour of "*Delhi Pollution Control Committee*" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi - 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of Rs. 1,08,780/- (One Lakh Eight Thousand Seven Hundred Eighty only), as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/3970-77 Dated: 02/07/2026

CORRIGENDUM

To,

M/s RELAX INTERNATIONAL
8225/6, Arakashan Road,
Pahar Ganj Central District
New Delhi-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8592-8595

And whereas, based on DJB assessment report Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025 reportedly you have 16 rooms and DPCC has issued order for confirmation of EC of Rs. 234048/- (Two Lakh Thirty Four Thousand Forty Eight only) vide F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8592-8595 dated 06.01.2026 in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 14 rooms instead of 16 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on 09.06.2026 and number of rooms found to be 14 rooms and same number of rooms were also observed during the joint inspections conducted on 29.08.2023 during the period from July 2023 to September 2023.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 29.08.2023 during the period from July 2023 to September 2023 & on re-inspection by DPCC official dated 09.06.2026

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 29.08.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 29.08.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. [0.065 x 14 x 4015 x 80] - [Rs. 1 lakh (already paid as interim EC)] = **Rs. 1,92,292/-**
(One Lakh Ninety Two Thousand Two Hundred Ninety Two only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/8592-8595 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

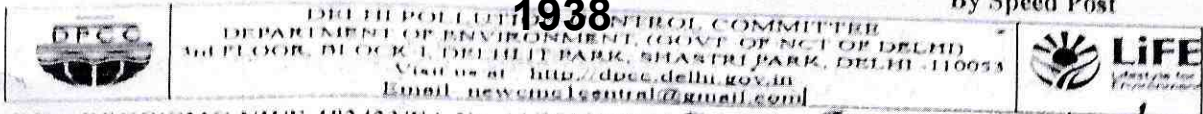
- That you (the addressee) shall deposit the Environmental Compensation (EC) of **Rs. 1,92,292/- (One Lakh Ninety Two Thousand Two Hundred Ninety Two only)** in the form of DD in favour of "**Delhi Pollution Control Committee**" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi - 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of **Rs. 1,92,292/- (One Lakh Ninety Two Thousand Two Hundred Ninety Two only)** as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ 3978-85 Dated: 02/07/2026

CORRIGENDUM

To,

M/s NEEL GAGAN INN
NEEL GAGAN INN 7974 Arakashan Road
Ram Nagar Pahar Ganj,
Central District New Delhi:-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8760-8763

And whereas, based on DJB assessment report Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025 reportedly you have 20 rooms and DPCC has issued order for confirmation of EC of Rs. 317560/- (Three Lakh Seventeen Thousand Five Hundred Sixty only) vide F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8760-8763 dated 06.01.2026 in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 18 rooms instead of 20 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on 09.06.2026 and number of rooms found to be 18 rooms and same number of rooms were also observed during the joint inspections conducted on 22.08.2023 during the period from July 2023 to September 2023.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 22.08.2023 during the period from July 2023 to September 2023 & on re-inspection by DPCC official dated 09.06.2026

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 22.08.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 22.08.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. $[0.065 \times 18 \times 4015 \times 80] - [\text{Rs. 1 lakh (already paid as interim EC)}] = \text{Rs. 2,75,804/-}$
(Two Lakh Seventy Five Thousand Eight Hundred Four only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/8760-8763 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of Rs. 2,75,804/- (Two Lakh Seventy Five Thousand Eight Hundred Four only) in the form of DD in favour of "**Delhi Pollution Control Committee**" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building, New Delhi - 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of Rs. 2,75,804/- (Two Lakh Seventy Five Thousand Eight Hundred Four only), as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ 3986-93

Dated: 02/07/2026

CORRIGENDUM

To,

M/s VARDHMAAN HOTEL
VARDHMAAN HOTEL 1521/27,
SK Dass Marg, Karol Bagh
Central District New Delhi-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/9156-9159

And whereas, based on DJB assessment report Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025 reportedly you have 22 rooms and DPCC has issued order for confirmation of EC of Rs. 359316/- (Three Lakh Fifty Nine Thousand Three Hundred Sixteen only) vide F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/9156-9159 dated 06.01.2026 in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 20 rooms instead of 22 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on 09.06.2026 and number of rooms found to be 20 rooms and same number of rooms were also observed during the joint inspections conducted on 22.09.2023 during the period from July 2023 to September 2023.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 22.09.2023 during the period from July 2023 to September 2023 & on re-inspection by DPCC official dated 09.06.2026

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 22.09.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 22.09.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 09.06.2026, according to CPCB methodology for EC calculations, following is emerged:

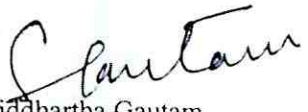
EC_{GW} of Rs. [0.065 x 20 x 4015 x 80] – [Rs. 1 lakh (already paid as interim EC)] = **Rs. 3,17,560 /-**
(Three Lakh Seventeen Thousand Five Hundred Sixty only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/9156-9159 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of **Rs. 3,17,560 /- (Three Lakh Seventeen Thousand Five Hundred Sixty only)** in the form of DD in favour of "*Delhi Pollution Control Committee*" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building , New Delhi – 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi – 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of **Rs. 3,17,560 /- (Three Lakh Seventeen Thousand Five Hundred Sixty only)**, as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I



27

F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/ 3994-400/ Dated: 02/07/2026

CORRIGENDUM

To,

M/s SCOT GUEST HOUSE
SCOT GUEST HOUSE 4581,
Main Bazar, Pahar Ganj
Central District New Delhi:-110055

Subject: Directions for imposition of Environmental Compensation (EC) for illegal ground water extraction-reg.

Ref: EA No. 11/2023 in OA No. 89/2021 titled "Varun vs Govt. of NCT of Delhi & Ors"& DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/9200-9203

And whereas, based on DJB assessment report Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025 reportedly you have 90 rooms and DPCC has issued order for confirmation of EC of Rs.1879020/- (Eighteen Lakh Seventy Nine Thousand Twenty only) vide F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/9200-9203 dated 06.01.2026 in which 15 days time was given to deposit the said EC.

And whereas you have submitted your reply/representation within stipulated time wherein it is stated that there are 09 rooms instead of 90 rooms.

And whereas, your reply/representation was considered by the Competent Authority of DPCC and decided to re-inspected the hotel/unit before taking any further action. Therefore, a re-inspection was conducted by DPCC officials on 10.06.2026 and number of rooms found to be 12 rooms and same number of rooms were also observed during the joint inspections conducted on 04.09.2023 during the period from July 2023 to September 2023.

And whereas, your case was put up before competent authority in DPCC wherein it was decided to issue corrigendum for confirmation of EC on the basis of number of rooms as observed during the joint inspections conducted on 04.09.2023 during the period from July 2023 to September 2023 & on re-inspection by DPCC official dated 10.06.2026

Therefore, in partial modification of the Order for Imposition of Environmental Compensation issued on the above-mentioned subject, and considering reply, the joint inspections conducted on 04.09.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 10.06.2026. Now therefore as decided by Competent Authority following are the modified directions as under:

And whereas, in view of the DJB assessment for ground water quantum and duration use and the joint inspections conducted on 04.09.2023 during the period from July 2023 to September 2023 & re-inspection by DPCC official dated 10.06.2026, according to CPCB methodology for EC calculations, following is emerged:

EC_{GW} of Rs. [0.065 x 12 x 4015 x 80] = Rs. 2,50,536/- (Two Lakh Fifty Thousand Five Hundred Thirty Six only)

And whereas you have not deposit any Environmental Compensation (EC) w.r.t. Directions issued vide F.No.DPCC/CMC-VII/E-182423/EANo.11/2023/2024/9200-9203 dated 06.01.2026 till date.

Now therefore, the Competent Authority in Delhi Pollution Control Committee has decided to issue the following modified directions:-

- That you (the addressee) shall deposit the Environmental Compensation (EC) of Rs. 2,50,536/- (Two Lakh Fifty Thousand Five Hundred Thirty Six only) in the form of DD in favour of "**Delhi Pollution Control Committee**" within 15 days of issuance of this order failing which penal action shall be initiated as per the provisions of law as applicable.

This is being issued as per the approval of Competent Authority, DPCC.


Dr. Siddhartha Gautam
(SEE, Incharge CMC-I)

Copy to: -

1. District Magistrate (Central) Ground Floor, Talkatora Annexee Building, New Delhi – 110001
2. Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi – 110054
3. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055 with request to take necessary action for recovery of Environmental Compensation of Rs. 2,50,536/- (Two Lakh Fifty Thousand Five Hundred Thirty Six only), as arrear of Land revenue & remit the same to DPCC, if not deposited by the addressee unit within stipulated time.
4. The CEO, DJB (HQ) Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
5. Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi – 110005
6. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
7. Master File, CMC-I

NGT Matter

By Speed Post



F.No. DPCC/CMC-VII/E-182423/EA No. 11/2023/3913-21

Dated: 02/07/2026

To,

1. The CEO, DJB (HQ) Varunalaya,
Phase-II, Jhandewalan, Karol Bagh,
New Delhi - 110005
2. The District Magistrate (Central),
Ground Floor, Talkatora Annexee Building,
New Delhi - 110001

Subject: EA No. 11/2023 in OA No. 89/2021 titled as "Varun vs GNCTD & Ors"

Reference: DJB Letter No. DJB/EE (Civil)-15/2025/473 dated 19.12.2025

Sir,

This refers to the E-Mail dated 03.01.2026 received from your good office referring DJB Letter No. DJB/EE(Civil)-15/2025/473 dated 19.12.2025 along with a list of 555 Hotels/Guest houses and number of rooms in each Hotel in Paharganj Area extracting ground water illegally along with the average water consumption per day per room ($0.065 \text{ m}^3/\text{day}$) and No. of violation period (11 years). In the said list, duplicate entry wrt 19 Hotels/Guests observed which makes the list of 536 Hotels/Guest Houses effectively. Accordingly DJB has levied charges for ground water usage.

In compliance of Minutes of Meeting dated 15.05.2023 of the Joint Committee constituted in the subject matter, inspection of 536 Hotels/Guest Houses was conducted by officials of DJB and DPCC. During inspection, 441 Hotels/Guest houses found extracting ground water through illegal borewells. In absence of crucial details required for actual calculation of EC as per CPCB methodology, DPCC imposed lump sum interim EC on these 441 Hotels/Guest Houses.

DJB vide its letter dated 19.12.2025 has provided the list of 536 Hotel/Guest Houses reportedly extracting ground water illegally including crucial details required to assess EC as per CPCB formula. Therefore, the Competent Authority in DPCC has decided to levy the EC on these 536 Hotels/Guest Houses as per methodology devised by CPCB considering the ground water consumption and violation period (11 Years) as assessed by DJB.

In compliance with the directions of the Hon'ble NGT, a joint inspection drive was conducted by officials of DJB and DPCC during July 2023 to September 2023, wherein 536 units were inspected.

Out of these, M/s Royal Inn filed W.P. No. 2063/2026 titled "M/s Royal Inn vs. DPCC" before the Hon'ble High Court. Pursuant to the Court's directions, a personal hearing was conducted in the chamber of Member Secretary, DPCC on 30.03.2026 and the unit was subsequently re-inspected on 22.04.2026.

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During re-inspection, the unit owner, Sh. Sukhpal Singh, informed that a borewell exists beneath the cemented road in front of the unit entrance and has not been used for the last 12 years. In support, copies of DJB water bills dated 18.08.2025 and 26.01.2026, along with MCD bills dated 22.02.1997 and 22.05.1998, were submitted.

Accordingly, DJB and the Revenue Department (Competent Authority/Authorized Officer as per the Gazette Notification dated 18.05.2010) are requested to verify the status of the borewell with respect to groundwater extraction/usage by M/s Royal Inn during the last 12 years. It is also requested to verify the water bills of by M/s Royal Inn for the last 12 years and to give its input on whether the quantity of water consumption reflected in the said water bills was sufficient to meet the water requirement of Hotel Royal Inn without relying on the borewell.

It is further submitted that Environmental Compensation (EC) of Rs. 3,59,316/- was imposed on the unit and communicated vide F. No. DPCC/CMC-VII/E-182423/EA No. 11/2023/2024/8128-8131 dated 06.01.2026. A reminder for compliance/deposit EC amount has also been issued.

You are requested to expedite the matter as report is to be filed before Hon'ble NGT before NDOH: 17.07.2026

This issues with the approval of the competent authority, DPCC.

Encl: as above



Dr. Siddhartha Gautam

(SEE, Incharge CMC-I)

Copy to:

1. The Divisional Commissioner of Delhi (GNCTD) 5, Sham Nath Marg, Civil Lines, Delhi - 110054
2. The SDM, Karol Bagh, Jhandewalan Flatted Factory Complex, Delhi-110055
3. The Member (Water), Varunalaya Ph-II, Jhandewalan, Delhi - 11005 Member (Water), Delhi Jal Board (HQ) Varunalaya Phase-II, Jhandewalan, Karol Bagh, New Delhi - 110005
4. Legal Officer, Legal Cell, Delhi Pollution Control Committee, 3RD Floor, Block -I, Delhi IT Park, Shastri Park, Delhi -110053
5. EE (C)-15, DJB, GNCTD, Aram Bagh Paharganj, New Delhi 110055
6. Sh. Sukhpal Singh, M/s ROYAL INN, 9520 Gali No. 13 Multani Dhanda Furniture Market Pahar Ganj, Central District New Delhi -110055
7. Master File, CMC-I